

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:257  
ANSWERED ON:14.03.2012  
ENHANCEMENT OF BENCHMARK  
Argal Shri Ashok

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Directorate General of Civil Aviation can enhance the benchmark fixed under aircraft rules 1937 by issuing civil aviation need;
- (b) if so, the rule under which it can be done;
- (c) if not, the reasons therefor;
- (d) the benchmark set under the aircraft rule 1937 for conducting flight test of candidates seeking pilot licence or commercial pilot licence;
- (e) whether as per the requirement of civil aviation, scope of the benchmark laid under the aircraft rule 1937 has been enlarged by the Directorate General of Civil Aviation;
- (f) if so, the details thereof alongwith the reasons therefor; and
- (g) the difference between the benchmark laid down under the aircraft act 1934 and aircraft rules 1937 and the benchmark scope enlarged through the executive order?

**Answer**

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

- (a)to(c): Yes, Madam. As per provisions contained in Rule 133A of the Aircraft Rules 1937, the Director General may, through Notices to Airmen (NOTAMs), Aeronautical Information Publication, Aeronautical Information Circulars (AICs), Notice of Aircraft Owners and Maintenance Engineers and Civil Aviation Requirements, issue special directions not inconsistent with the Aircraft Act 1934 or these rules, relating to the operation, maintenance or navigation of aircraft flying in or over India or of aircraft registered in India.
- (d): The skill test required for obtaining commercial pilot licence for aeroplanes is contained in Section J, Schedule II of the Aircraft Rules, 1937.
- (e): No, Madam.
- (f)and(g): Do not arise in view of the reply given for part (e).